BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 383/2017 in C.P. (I.B) No. 28/12/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

Name of the Company:

Nitin Hasmukhlal Parikh RP

V/s.

Indian Overseas Bank Ltd. & Ors.

Section of the Companies Act:

Section 12 of the Insolvency and Bankruptdy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1.

2

ORDER

Learned Advocate Mr. Harmish Shah present for Applicant (RP). None present for Respondents in IA 383/2017.

Proof of service of copy of application on Financial Creditors filed.

Applicant is directed to give notice of date of hearing along with copy of this order to all the respondents including the corporate debtor and shall file proof of service.

Respondents shall file objections, if any, serving a copy in advance to other side.

List the matter on 01.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 27th day of November, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL